

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP (IB) No.99/Chd/Pb./2018**

**In the matter of:**

Phoenix ARC Private Limited.

....Petitioner-Financial Creditor.

Versus

Jindal Cotex Limited.

....Respondent-Corporate Debtor.

Present: Mr.Manish Jain, Advocate with Ms.Divya Sharma,  
Advocate for the petitioner.  
Mr.Akaant Kumar Mittal, Advocate for respondent.

Learned counsel for the petitioner seeks short time as it is submitted that the respondent has opted for One Time Settlement (OTS). The matter is now adjourned for arguments to 02.08.2018 and last opportunity is granted to the respondent to file the reply at least two days before the date fixed with copy advance to the counsel opposite.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R.Sethi)  
Member (Technical)

July 17, 2018.  
Ashwani